

**INSPECTION REPORT OF THE JOINT COMMITTEE
CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) IN RESPECT OF O.A NO.180 OF 2020
FILED BY T.THANGABAI**

REPORT FILED BY THE JOINT COMMITTEE

It is stated that the impugned lakes Pallavaram and Kizhkattalai lakes are under the maintenance control of the Water Resources Department. And this report is filed pursuant to the order dated 21.01.2022 of this Hon'ble Tribunal.

2. It is stated that before agglomeration of the Chennai city and its suburb, the tanks were viable irrigation tanks and there were inlet channels through which the surface run off from the catchments of the tanks would infall into the tanks. These tanks were, of late, have lost their irrigation potential.

3. In this regard, it is stated that the applicant herein had issued notice under Sec.80 of CPC dated 15.12.2019 by email to the District Collector, Chengalpattu complaining about the transfer of 0.20.0 ares extent in the water body poromboke land in S.No.32/2 in Zamin Pallavaram Village, Ward-C Block- 23 and 24 in Chengalpattu Village, Pallavaram Taluk vide G.O. Ms. No. 262, Revenue (Ni.Mu.1(1) Department dated 23.05.2018 to the 7th respondent SNP

Infrastructure Private Ltd., and to cancel the same to protect the water bodies.

4. The 7th respondent came up with request for alienating 0.20.0 ares Govt. lands classified as vaikkal poromboke in Ward No. C/23 and C/24 in different S. Nos. on the basis of exchange of land to the same extent or little more (0.20.3) in the same wards for establishing Special Economic Zone. The Government also approved the exchange of land in G.O. Ms. No. 262, Revenue (Ni.Mu.1(1) Department dated 23.05.2008 (Annexure). The 7th respondent has re-routed the channel as per the plans.

5. As per the directions of this Hon'ble Tribunal, the Joint Committee inspected the site on 10.01.2022 & 07.02.2022 and during the inspection of the officers, it was found out that as regards the allegation about encroachments, the area would be surveyed and after demarcation and eviction process will be taken in terms of the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act and Rule 2007. The lands which were once agriculture fields have been converted as housing plots, industrial houses, colleges, multi-storeyed apartments and commercial houses now in the long run and the Government order dated 23.05.2008 envisaged construction of storm water drains in the exchanged portion of the land from the 7th respondent to avoid inundation during rainy seasons.

6. It is stated further that as ascertained from the local enquiry that the petitioner is left with no option except to get access to her lands from behind the private property owned by her and is making false allegations as if the 7th respondent has encroached the water bodies impugned in this O.A. and is attempting to invoke the jurisdiction of this Hon'ble Tribunal as if there is substantial question of environment craving interference of this Hon'ble Tribunal and as such abusing the process of law after selling her property to the 7th respondent and also when once the Government land was alienated to the 7th respondent under the due process of law by exchange of the *patta* lands of the 7th respondent.

7. As such, it is stated that the Original Application filed by the petitioner is only to vent her personal vengeance against the 7th respondent for the reasons better known to the petitioner only and making all attempts to invoke the environmental issue which *ipso facto* is not correct and is patently irregular in law since substantial question of environment did not arise since the exchange of land was made under the orders of the Government for forming a re-routed channel public use. It is also stated that the channel was cleaned and desilted in the presence of the son of the petitioner and the photographs during the desilting and cleaning process are enclosed in the Annexure.

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made supra and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice.

VERIFICATION

Dated this10TH.....Day of February, 2022 at Chennai

Anandh
10/2/22

Revenue Divisional Officer,
Tambaram, Chengalpattu
District.

A. Anandh

Assistant Executive Engineer
Water Resources Department
Lower Palar Basin Sub Division,
Chengalpattu

P. S. Srinivasan
10.2.22

District Collector,
Chengalpattu District